

(6)

Contd. Date: 21-9-1988

Mr. Gadgil says that the reply is under preparation and certain clarifications are required from the department and therefore would require about 4 weeks time to file the same.

Mr. Phadnis, Advocate for the applicant has sent a telegram stating that if no reply is filed the matter may be kept for direction on 30-9-1988.

Place this matter before the Tribunal on 30-9-1988 for directions.

No notice of this date to any party.

Phadnis
for

30.9.1988

Heard Mr. Phadnis, advocate for the applicant and Mr. V. G. Rege, advocate for the respondents.

Mr. Rege prays for time for filing reply. Mr. Phadnis objects and contends that if the time is granted then some interim relief should be granted. We are not inclined to grant any time. However, we direct that

(7)

any promotion made hereafter will be subject to the outcome of this application and all the promotees should be informed about this.

As no reply is filed we think that it will be appropriate if we direct that the application is fixed for hearing in due course. Till that time it is kept on sine-die list.

Office to issue notice to the applicant, his advocate, respondents and their advocate whenever the matter is fixed for hearing.

Matter should be fixed for hearing at Nagpur. Respondents,

may if they so choose, file reply at least ^{before} 15 days ~~from~~ the date of hearing.

P. S. Chaudhuri
(P.S. CHAUDHURI)
M.A.

B. C. Gadgil
(B. C. GADGIL)
V.C.

Per Tribunal:

This matter is kept on Sine-die list. As per directions of the Hon'ble Vice Chairman the same has been fixed for final hearing on 17/9/1992 ^{at Nagpur} Issue notice to both the sides ~~as per orders passed by the Registrar on~~

at Nagpur

Notice is issued to both the side on 7.7.92

Date: 26/6/92

Dy. Registrar

Notice dt 7.7.92
Served on Res 1, 3, 2,
on dt 10.7.92 &
applicant No. 4
on dt 10.7.92
NB
16.7.92

MP NO (N) 15/92 for
withdrawal fixed
on 17/9/92
NB

17-9-92

M.P. NO (N) 15/92 filed by the appli-
cant is allowed.

O.A. NO. 2/88 is dismissed as
withdrawn.

Shri Lambat has appeared on
behalf of respondents.

Order/Judgement despatched
to Applicant/Respondent (s)
on 28/9/92

(M. Y. PRIOLKAR)
M(A)

(S. K. DHAON)
V.C.

6/10/92